

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 796 of 2009

[Arising out of Order-in-Appeal No. 30/2009 dated 25.06.2009 passed by the Commissioner of CE, (Appeals-II), Bangalore]

Kousik Cargo Pvt Ltd

No. 390, iii floor, Mosey Manor
Exit Road, Beside Msil Building,
Air Port Road, Bangalore - 560017

.....Appellant

VERSUS

**Commissioner of Service Tax-I,
Bangalore**

V Floor, 16/1, S P Complex,
Lalbagh Road, Bangalore - 560027

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. 21223/2023

DATE OF HEARING: 06.11.2023

DATE OF DECISION: 06.11.2023

PER D. M. MISRA

None present for the appellant. Notice was sent to the appellant, but returned as 'undelivered'. It is seen from the records that the matter has been adjourned on previous occasions i.e. 19.07.2023, 18.08.2023, 18.09.2023, 25.09.2023, 27.09.2023 and

listed today i.e. on 06.11.2023. On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

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